tax Department and not to the C.B.I. SHBI K. K. SHAH: Because o\* fictitious names.

SHRI T. T. KRISHNAMACHARI: So far as the C.B.I, is concerned, it is for a different type of offence. We are really viewing it from the revenue point of view and that is why the Income-tax Department ij dealing with it.

SHRI CHANDRA SHEKHAR: The hon. Minister of State in reply to a supplementary question stated that the irregularities in the bank were not due to any mala fides and they were not deliberate, and so the matter has been referred to the Income-tax Department. It means there were irregularities. So, may I know what action was taken against the bank itself for these irregularities and also, whether any steps were taken to stop those irregularities? Ana if the names were fictitious then it was a case of forgery and falsehood and it should have gone to the Special Police Establishment. Why was it given to the Income-tax Department?

SHRI T. T. KRISHNAMACHARI: If a person deposits money in his own name and not in another person's name, the bank would not be able to find out. The bank takes the deposit in the name of the person who has given the money. It is not to the interest of the bank to say, "I will not take the money because I am not sure whether you are the person concerned." The real reason for doing this is that the identity of the person who deposits the amount may not be known to the Income-tax Department, and the interest paid may not be subjected to income-tax. So the question of the "bank itself saying, "No, I will not take the deposits" is something which is not ordinarily possible. If a case of this nature comes to our notice, the matter ii referred to the Income-tax Department.

SHRI M. M. DHARIA: Sir, may 1 ask what action was taken against

the manager of the bank who allowed deposits to be made in such fictitious names in his bank? At the time you open an account, some identification ii taken and somebody responsible and known to the bank has to introduce you to the manager of the bank. saving that this person is known to me and so on. So who are the persons who have helped in the doing of these things?

SHRI B. R. BHAGAT: All these matters were looked into by the Reserve Bank and they came to the conclusion—because the hon. Member referred to the manager and others, I say this—that there was no mala fide intention on the part of the bank manager, that it was simply a case where irregularities had occurred in a particular manner.

MR. CHAIRMAN: Next question.

SHRI ABDUL GHANI: Sir . . .

MR. CHAIRMAN: No, I am afraid I have passed on to the next question

## CHLORINISATION OF TUBEWELL WATE

- •186. SHRI D. THENGARI: Will the Minister of HEALTH be pleased to state:
- (a) whether the Government of India have issued instructions to the Water Supply and Sewage Disposal Undertaking of the Delhi Municipal Corporation to chlorinate the water of the tube-wells for drinking purposes;
- (b) if so, the success achieved so far in this regard?

THE DEPUTY MINISTER IN THE MINISTRY or HEALTH (SHRI P. S. NASKAR): (a) Yes, Sir.

(b) Water from all the tube-wells is being chlorinated.

SHRI D. THENGARI; The question is to what extent we have been successful in 'getting it chlorinated.

SHRI P. S. NASKAR; The answer Is that chlorination is being done of al' the tube-wells that hava been put up in the various sectors in Delhi and Shahdara.

श्री विमलकुमार मन्नालालजी चौरड्या: क्या श्रीमान यह बतलायेंगे कि यह कब से प्रारम्भ किया गया है?

ष्ठा० सुझीला नायर : सारे वक्त से शुद्ध पानी दिया जा रहा है ।

श्री विमलकुमार मन्नालाबजी चौरड़िया : कब से यह पानी दिया जा रहाँ है ?

डा० सुशीला नायर: अब एक-एक का तो अलग अलग मैं नहीं बता सकती, अलग-अलग तारीखों में ट्यूबवेल्स आए हैं और जैसे जैसे उन में से पानी लेते हैं वैसे-वैसे उन में क्लोरीन वगैरह डालने का भी इंतजाम किया गया है।

श्री श्रदल बिहारी बाजपेयी: श्रीमान् पानी में बलोरीन मिलाना तो श्रच्छा है, मगर दिल्ली में यह शिकायत है कि जरूरत से ज्यादा क्लोरीन मिलाई जाती है, जिस से पानी का स्वाद विगड़ जाता है श्रीर चाय का बिल्कुल मजा नहीं रहता । क्या इस पहल पर भी गौर किया गया है?

डा॰ सुशीला नायर : श्रीमन्, माननीय सदस्य का स्वास्थ्य ग्रन्छा ही रहा है यह पानी पी कर ।

श्री गोडे मुराहरि : बहुत ग्रन्छा रहा है।

SHRI B. K. GAIKWAD; May I know the number of tube-wells sunk in Delhi?

SHRI P. S. NASKAR. Twenty-four tubewells have already been sunk in the South Delhi area and ti» W«t«

Supply Undertaking is going to sink twenty more tube-wells in these areas.

SHRI M. P. BHARGAVA: May I know from the hon. Health Minister whether she has conducted any survey to find out how many Members of Parliament have been affected due to bad water?

DR. SUSHILA NAYAR: Sir, I am confident that if any such thing had happened, I would have been informed about it because the doctors tell me if any hon. Member gets sick.

\*187 [The questioner (Shri M. N. Govindan Nair) was absent. For answer, vide cols. 1234-1235 infra.]

## THERMAL POWER PROJECT AT FARIDABAD

- ♦188. SHRI G. M. MIR: Will trie Minister of IRRIGATION AND POWER be pleased to state:
- (a) whether it is a fact that Punjab Electricity Board has formulated a scheme to set up a Thermal Power Project of 300 MW capacity at Faridabad; and
  - (b) if so, the details of the scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI S. D. MISRA): (a) Yes, Sir.

- (b) The scheme envisages the installation of three generating  $_{\rm s}$ ets of 100|110 MW each together with auxiliary equipment near Faridabad township at a cost of Rs. 2498.45 lakhs.
- SHRI G. M. MIR: I would like to know whether the Government \*\* India have sanctioned this sheeme or not.

DR. K. L. RAO: The scheme has not yet been approved.

SHRI G. M. MIR: May I know whether it is a fact that the Chairman

of the Electricity Board in Punjab has cautioned the Government against an acute shortage of power which Punjab is going to face in three to four years' time?

DR. K. L. RAO: Yes, Sir, attention has been drawn to the expected shortage in Punjab and we are going to have a thermal plant in Delhi at Badarpur. Badarpur is very near Faridabad and we are thinking of putting up a few more installations u> Badarpur in order to meet the shortage of power in Punjab.

SHRI G. M. MIR: What are the reasons advanced by the Government of India fop not sanctioning this proposal sent up by the Punjab Government.

DR. K. L. RAO: I have just now said, Sir, that we have already approved one thermal plant at Badarpur which is very near Faridabad. It is more economical to have one station instead of two.

SHRI SITARAM JAIPURIA: A number of thermal power plants are coming up in the different States. May I know from the hon. Minister the percentage of contribution, financial or otherwise, from the Central Govern-ment in respect of these projects? Do they vary from State to State or are they uniform throughout?

DR. K. L. RAO: The Centre gives loan assistance; there is no contribution.

SHRI SANTOKH SINGH: This 300 MW capacity  $i_s$  a good one. Is it contemplated to supply some portion of the power generated to Delhi also?

Dr. K. L. RAO: The Faridabad scheme is for supplying the requirements of Punjab alone.

## PERMANENT INDUS COMMISSION MEETING

f Shri SITARAM JAIPURIA: f •189. I Shri G. M. MIR:

[SHRI DEVI SINGH:

Will the Minister of IRRIGATION AND POWER be pleased to state:

- (a) whether it is a fact that the Indian delegation to the 18th Permanent Indus Commission meeting, which was to be held in Karachi on 21st May, 1965, was refused permission by the Government of Pakistan to proceed to Lahore by road; and
- (b) if so, what were the reasons advanced by Pakistan for the refusal?

THE DEPUTY MINISTER IN THE MINISTRY OP IRRIGATION AND POWER (SHRI S. D. MISRA): (a) Yes Sir.

(b) The matter was taken up with the Government of Pakistan but no reply has been received so far.

SHRI SITARAM JAIPURIA: A I know whether it is generally customary for the Government of Pakistan to refuse permission for our Government and semi-Government personnel to cross the border<sub>s</sub> on such small pretexts? In such a case, do we still stick to our decision to negotiate the matter further?

DR. K. L. RAO: This is the first time this has happened hi the case of the Indus Commission and we have taken the necessary steps to find out t he reasons by addressing the Pakistan Government. We are awaiting a reply.

SHRI SITARAM JAIPURIA: May I know whether it i<sub>s</sub> now proposed to hold the meetings in India because Pakistan has not allowed this meeting to be held there?

DR. K. L. RAO: It  $i_s$  quite true that under the Treaty we have to

fThe question was actually asked on the floor of the House by Shri Sitaram Jaipuria.